

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
SPECIAL BENCH

ITEM No. 1
(IB)-264(PB)/2023

IN THE MATTER OF:

Go Airlines (India) Limited

.... Petitioner/Applicant

Order under Section 10 of the Insolvency & Bankruptcy Code (IBC).

Order delivered on 04.05.2023

CORAM:

JUSTICE RAMALINGAM SUDHAKAR
HON'BLE PRESIDENT

SH. L. N. GUPTA
HON'BLE MEMBER (TECHNICAL)

(HEARING THROUGH PHYSICAL MODE AND VC)

PRESENT:

For the Petitioner : Mr. Neeraj Kishan Kaul, Sr. Adv. with Mr. P. Nagesh, Sr. Adv. Mr. Diwakar Maheshwari, Mr. Pranjali Kishore, Mr. Roohan Kelkan, Mr. Deepak Joshi, Mr. Akshay Sharma, Advs. Mr. Lalit Mohan, Adv. for Stakeholders

For the Lessors : Mr. Arun Kathpalia, Sr. Adv. Mr. Abhijeet Sinha, Mr. Pranaya Gogal, Mr. Chiranjivi Sharma, Mr. Kshitij Wadhwa, Mr. Aditya Dhupar, Advs. for Aircraft Lessors Mr. Arvinder Nath, Mr. Ankit Garg, Advs. for Aircraft Lessors

For Unsecured Creditors : Mr. Ritesh Singh, Mr. Ajay Kumar, Ms. Gurnoor Kaur, Advs. for Unsecured Creditors ELFC, Jackdon Square Aviation, Minshing Finance Leasing Co. Ltd., Bank of China Aviation.

ORDER

Argument Heard, **Order Reserved.**

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(RAMALINGAM SUDHAKAR)
PRESIDENT

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(L. N. GUPTA)
MEMBER (TECHNICAL)